

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2219/93

Central Administrative Tribunal
New Delhi this the 4th Day of March, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Shri B.S. Hegde, Member (J)

New Delhi this the 11th Day of March, 1994.

Suresh Chand,
R/o Quarter No.C-8, Type-II,
New Police Lines,
Kingsway Camp, Delhi.

...Applicant

(By Advocate Shri Shankar Raju)

Versus,

Delhi Administration through
the Deputy Commissioner of Police,
Headquarters-III,
M.S.O. Building, Police
Headquarters, I.P. Estate,
New Delhi.

...Respondent

(By Advocate Shri M.K. Giri)

ORDER(Oral)

Mr. N.V. Krishnan:

The prayer in this O.A is to quash the impugned order of cancellation at Annexure A-4 and to set aside the show cause notice for vacation at Annexure A-2 and the eviction order itself at Annexure A-7. The respondents have stated in their reply that this application has become infructuous because the applicant was already evicted and possession of the quarter was taken by the authorities on 3.11.93. In the circumstances, we find that this O.A. has become infructuous and it is dismissed. No costs.

(B.S. HEGDE)
MEMBER(J)

(N.V. KRISHNAN)
VICE-CHAIRMAN

Sanju.